



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Jun/202324/4

DATED: 13/07/2023

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Jun/202324/4 dated 13/07/2023 of Norms Committee - VI for the year 2023-24 was held on 13/07/2023 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri Dinesh Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri Krishna Murari, Technical Consultant	MoFPI
6	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00000256AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 10.07.2023 allowing the following inputs;

Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	Chocolate Coated Wafers and Chocolate Containing Wafers	500000 Kgs	1	Maida	1,84,519 Kg
			2	Cane Sugar	1,73,110 Kg
			3	Vegetable Fats (RBD Palm oilien)	72,699 Kg
			4	Cocoa Powder	24,513 Kg
			5	Food Flavours (Ethyl Vanillin)	Nil
			6	Salt	448 Kg
			7	Starch	4,716 Kg
			8	Skimmed Milk	9,252 Kg

Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
				Powder	
			9	Whey Powder	25,908 Kg
			10	Cocoa Mass (Cocoa Liquor)	6,395 Kg
			11	Cocoa Butter	8,071 Kg
			12	Biobake	132 Kg
			13	Hazlenut Paste	7,538 Kg
			14	Hyfoama	225 Kg
			15	Malto Dextrine	659 Kg
			16	HDPE Granules	As per Packing Policy
			17	Paper (50 to 150 GSM)	As per Packing Policy
			18	Paper Board (100 GSM to 300 GSM)	As per Packing Policy
RA may take subsequent consequential action accordingly.					

Case No.	2 / NC/6/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	JANATHA FISH MEAL AND OIL PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00001646AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms under Para 4.06 of HBP, 2023 for the export/import items on the basis of the norms fixed in similar case of the firm in M.No.04/85 dated 17.09.2020 with the following observations;

- i. The export item is unfit for human consumption.
- ii. Both the export/import items are in liquid form.
- iii. Enzyme Hydrolysis is done to reduce viscosity.

Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	LIQUID FISH SOLUBLE PASTE	2727.28 MT	1	LIQUID FISH SOLUBLE	3000 MT

Remark:

Technical Characteristics of Export & Import Items:

(Export Item: Viscosity is below 2 minutes, Protein 38%, Moisture 45%)

(Import Item: Viscosity is below 4 minutes, Protein 40%, Moisture 50%)

The above fixation of adhoc norms is valid for present application under Para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

Case No.	3 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00001742AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.08.2023.	

Case No.	4 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00001743AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 24.08.2023.

Case No.	5 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	CUTHBERT TRADING HUB LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00001896AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to refer the case to Technical Authority,i.e. Spices Board for examination and furnishing Comments and seek clarification from the firm on its “Manufacturing Status”. The case stands deferred to 24.08.2023.	

Case No.	6 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00003075AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.08.2023.	

Case No.	7 / NC/6/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	PRYM FASHION (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00003919AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and heard the representative of firm on VC. NC decided to ratify the norms of the AA on “Net to Net basis” on the basis of the comments of the Technical Authority, i.e., Tech.1 and change the export description to "Colored Press Fastener/Snap Fastener" RA may take suitable consequential action accordingly.	

Case No.	8 / NC/6/MEET/Jun/202324/4
Case Status	Case Rejected
Party Name	MUKADAM ENTERPRISES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00005402AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the firm vide letter dated 18.05.2023 has stated that it has completed imports on the earlier AA but no exports has been made as on date. Since the firm has not made any export on the earlier application, the Committee decided to reject the present application. RA may take subsequent consequential action accordingly.	

Case No.	9 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	TOTAL TRADING SOLUTIONS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00000319AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek details from the firm on its Manufacturing Setup and previous export record. The case stands deferred to 24.08.2023.	

Case No.	10 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	ADANI FOOD PRODUCTS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM REVIW00007130AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to seek information from the firm about its Original Application, AA No. & date, HQ File No. and RA File No. for further examination of the case by the Norms Committee as no linkage/data is possible to assess for which earlier IO Norms review is being requested. The case stands deferred to 24.08.2023.	

Case No.	11 / NC/6/MEET/Jun/202324/4
Case Status	Case Approved

Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00000255AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 10.07.2023 allowing the following inputs;

Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	Chocolate and Chocolate Products	500000.00 Kg	1	Cane Sugar	2,59,798 Kg
			2	Vegetable Fats (RBD Palm oilien)	1,06,665 Kg
			3	Food Flavours (Vanilla)	Nil
			4	Cocoa Powder	34,708 Kg
			5	Salt (Edible Salt)	1,930 Kg
			6	Liquid Glucose	38,791 Kg
			7	Skimmed Milk Powder	35,728 Kg

			8	Hazlenut Paste	4,083 Kg
			9	Whey Powder	28,072 Kg
			10	Cocoa Butter	4,594Kg
			11	E V Powder	326 Kg
			12	Starch (Maize)	2,607 Kg
			13	Food Colours (Caramel)	29 Kg
			14	Malto Dextrine	5,614 Kg
			15	Pectin	4 Kg
			16	Cocoa Mass	134 Kg
			17	HDPE Granules	As per packing Policy
			18	Paper (50 to 150 GSM)	As per packing Policy
			19	Paper Board (100 GSM to 300 GSM)	As per packing Policy

RA may take suitable consequential action accordingly.

Case No.	12 / NC/6/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00000258AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 10.07.2023 allowing the following inputs;

Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	Wafer and Wafer Rolls (Fruit Flavour)	500000 Kgs	1	Maida	2,01,244 Kg
			2	Cane Sugar	2,01,869 Kg
			3	Vegetable Fats (RBD Palm Olein)	1,18,390 Kg
			4	Food Flavors (Ethyl Vanillin)	Nil
			5	Salt (Edible Salt)	485 Kg
			6	Starch (Maize)	4,312 Kg

			7	Biobake	241 Kg
			8	Cocoa Butter	193 Kg
			9	Cocoa Mass	24 Kg
			10	HDPE Granules	As per Packaging Policy
			11	Paper (50 to 150 GSM)	As per Packaging Policy
			12	Paper Board (100 GSM to 300 GSM)	As per Packaging Policy
RA may take suitable consequential action accordingly.					

Case No.	13 / NC/6/MEET/Jun/202324/4
Case Status	Case Rejected
Party Name	JINDAL DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM REVIW00000422AM24
RA File Number	039404000240 AM13
Licence No and Date	0310700182/29/06/2012

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm vide its request No. 10003044472906858 in online file no. HQRCOMMSUB00007725AM24 has informed that they had mistakenly submitted the review application and wish to withdraw the application as the same is not required. The Committee considered the request of the firm and decided to withdraw the application from the agenda.

Case No.	14 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM REVIW00112311AM22
RA File Number	082404000342 AM15
Licence No and Date	0810134063/16/12/2014
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 24.08.2023.	

Case No.	15 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	VANILA FOOD PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM REVIW00001474AM24
RA File Number	039504000962 AM17
Licence No and Date	0310812350/04/04/2017
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 24.08.2023.

Case No.	16 / NC/6/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM REVIW00004322AM23
RA File Number	039504000040 AM19
Licence No and Date	0310820474/16/04/2018

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 10.07.2023 allowing the following inputs;

Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	Black Pepper/Penang/Arrabiatta/Chowmein/Pad Thai/ Mediterranean/Tikka Masala/Mediterranean/Masaman With Konjac	284308 Kg	1	Konjac Spaghetti	194040 Kg

RA may take suitable consequential action accordingly.

Case No.	17 / NC/6/MEET/Jun/202324/4
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Case Status	Case Rejected
Party Name	GLAMY CANDY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM REVIW00006070AM23
RA File Number	072404000025 AM20
Licence No and Date	0710114994/31/05/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has submitted a review application for enhancement of wastage allowed. The Committee decided to maintain "Status Quo" of the earlier decision on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide mail dated 12.10.2022. RA may take subsequent consequential action accordingly.	

Case No.	18 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	CHHAJED FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM REVIW00133006AM22
RA File Number	082404000096 AM20
Licence No and Date	0810145629/03/07/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.08.2023.	

Case No.	19 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	DEEPKIRAN FOODS PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM REVIW00007057AM23
RA File Number	082404000360 AM20
Licence No and Date	0810147151/03/02/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the applicant firm had earlier informed that it is importing 6 import items but now it is showing as 11 import items. Therefore, the Committee decided to call the representative of the firm for PH for understanding the application details, manufacturing process, wastage generated at each stage etc. The case stands deferred to 24.08.2023.	

Case No.	20 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM REVIW00003853AM23
RA File Number	039504000649 AM20
Licence No and Date	0310837364/23/07/2020
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm as well as from other large exporting firm i.e., M/s 3F Industries, i) Byproducts and quantity for the last three years, ii) Sale price of the byproducts The case stands deferred to 24.08.2023.	

Case No.	21 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred

Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00039895AM21
RA File Number	06AA04002281 AM21
Licence No and Date	0611000019/16/12/2020
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; “Process flow chart and recipe cum mass balance sheet.” The case stands deferred to 24.08.2023.	

Case No.	22 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM REVIW00001326AM24
RA File Number	03AA04022310 AM21
Licence No and Date	0311001513/09/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.08.2023.	

Case No.	23 / NC/6/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023

HQ File Number	HQRNORM APPLY 00091951AM21				
RA File Number	10AA04003742 AM21				
Licence No and Date	1011000100/25/02/2021				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 08.07.2023 allowing the following inputs;					
Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	LACIVL (Bakery Premix)	107250.000 Kgs	1	POWDER LATIC ACID	64994 Kg
			2	YEAST DERIVATIVE	21665 Kg
			3	MALT IT 12W	10832 Kg
RA may take suitable consequential action accordingly.					

Case No.	24 / NC/6/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	CENTUARY FIBRE PLATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM REVIW00001636AM24
RA File Number	09AA04004045 AM22
Licence No and Date	0911001138/05/07/2021
Norms Committee Decision:	
NC considered the case as per agenda and decided to make following modifications on norms fixed of the AA in M.No.1 dated 05.05.2022 on the basis of the comments	

of the Technical Authority, i.e., Tech.1 allowing the following inputs;

Export Items

S.No	Description of Export Item	Nett content of PU Foam in Kg	Export Quantity in No.
1	12 CLASSIC VIBE GEL MEM FOAM MATT - TWIN	37881.000	3000.000
2.	12 CLASSIC VIBE GEL MEM FOAM MATT - FULL	51420.000	3000.000
3	12 CLASSIC VIBE GEL MEM FOAM MATT - CAL KING	51220.000	2000.000
4	12 CLASSIC VIBE GEL MEM FOAM MATT - QUEEN	93959.680	4624.000
5	12 CLASSIC VIBE GEL MEM FOAM MATT - TWIN XL	6500.000	500.000
6	12 CLASSIC VIBE GEL MEM FOAM MATT - KING	12740.000	500.000

Import Item

S.No.	Description of Import Item	Quantity Allowed
1	KNITTED FR FABRIC TUBULAR CONTAINING (50 %GLASS FIBER	1.02 SQ. METR / SQ. METER CONTENT IN EXPORT

	AND 50% VISCSE WITH FR- 220 GSM)	
2	TOP FABRIC (100% POLYSTER ANTI PILING SPUN KNITEED JACQUARD FABRIC) -250 GSM	1.02 SQ. METR / SQ. METER CONTENT IN EXPORT
3	BOTTOM FABRIC (100 % POLYSTER ANTI SLIP FABRIC) 90 GSM	1.02 SQ. METR / SQ. METER CONTENT IN EXPORT
4	STD POLYOL 3000 MW	1.05 KG/KG OF POLYOL 3000 MW CONTENT ON NETT WEIGHT OF PU FOAM IN EXPORT
5	TOLUENE DI ISOCYNATE T -80	1.05 KG/KG OF TOLUENE DI ISOCYNATE CONTENT ON NETT WEIGHT OF PU FOAM IN EXPORT
6	POLYMER POLYOL	1.05 KG/KG OF POLYMER POLYOL CONTENT ON NETT WEIGHT OF PU FOAM IN EXPORT
7	VISCO ELASTIC POLYOL	1.05 KG/KG OF VISCO ELASTIC POLYOL ON NETT WEIGHT OF PU FOAM IN EXPORT
RA may take subsequent consequential action accordingly.		

Case No.	25 / NC/6/MEET/Jun/202324/4
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Case Status	Case Approved
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00132033AM22
RA File Number	10AA04005220 AM22
Licence No and Date	1011000416/06/07/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 08.07.2023 allowing the following inputs;

Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	LACIVL (Bakery Premixes)	42900.000 Kgs	1	POWDER LATIC ACID	25997 Kg
			2	YEAST DERIVATIVE	8666 Kg
			3	MALT IT 12W	4333 Kg

RA may take suitable consequential action accordingly.

Case No.	26 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	MALAS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM REVIW00001327AM24
RA File Number	03AA04045343 AM22
Licence No and Date	0311005249/09/07/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 24.08.2023.

Case No.	27 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATELIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00145966AM22
RA File Number	10AA04006357 AM22
Licence No and Date	3211001309/23/07/2021

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 24.08.2023.

Case No.	28 / NC/6/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATELIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00196046AM22
RA File Number	10AA04009599 AM22
Licence No and Date	1011000570/28/09/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI vide email dated

08.07.2023 allowing the following inputs;

Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	LACIVL (BAKERY PREMIXES)	64350.000 Kgs	1	POWDER LATIC ACID	38996 Kg
			2	YEAST DERIVATIVE	12999 Kg
			3	MALT IT 12W	6499 Kg

RA may take suitable consequential action accordingly.

Case No.	29 / NC/6/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00303731AM22
RA File Number	10AX04000022 AM22
Licence No and Date	1011000752/31/12/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 08.07.2023 allowing the following inputs;

Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	LACIVL (BAKERY	214500.000 Kgs	1	POWDER LATIC ACID	129987 Kg

	PREMIXES)		2	YEAST DERIVATIVE	43329 Kg
			3	MALT IT 12W	21665 Kg
RA may take suitable consequential action accordingly.					

Case No.	30 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00330997AM22
RA File Number	33AX04000012 AM22
Licence No and Date	3311000576/25/01/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; Details on the quantity of Rice used per batch of Delhi Biryani Sauce (Vegetable paste + Curd prepared from WMP + Garam Masala and water).” The case stands deferred to 24.08.2023.	

Case No.	31 / NC/6/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	NUTRAGEN BIO ACTIVES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00401321AM22
RA File Number	10AX04000098 AM22
Licence No and Date	1011000995/25/03/2022
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide mail dated 10.07.2023 allowing the following inputs;

Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	CAPSICUM OLEORESIN	6667.000 Kg	1	CAPSAICIN POWDER	471 Kg

RA may take suitable consequential action accordingly.

Case No.	32 / NC/6/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	AGRONIC FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00004602AM23
RA File Number	NA
Licence No and Date	1311001121/28/03/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide mail dated 08.07.2023 allowing the following inputs;

Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	CARDMOM POWDER	8.130 MT	1	CARDMOM WHOLE	8.292 MT

RA may take suitable consequential action accordingly.

Case No.	33 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00410276AM22
RA File Number	06AX04000155 AM22
Licence No and Date	0611001257/31/03/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; “Process flow chart and recipe cum mass balance sheet.” The case stands deferred to 24.08.2023.	

Case No.	34 / NC/6/MEET/Jun/202324/4
Case Status	Case Rejected
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00000316AM23
RA File Number	13AX04000016 AM23
Licence No and Date	1311001163/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the case was withdrawn in NC meeting dated 10.02.2023 on account of the submission of information shared by the firm vide email dated 02.02.2023 that their export order has been cancelled and they had deposited the Customs Duty on entire import item. The Committee, therefore, decided to withdraw the application from agenda. RA may take subsequent consequential action accordingly.	

Case No.	35 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00000317AM23
RA File Number	13AX04000019 AM23
Licence No and Date	1311001164/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm : “The Export/Import Status of all the Advance Authorizations issued to the firm". The case stands deferred to 24.08.2023.	

Case No.	36 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00000318AM23
RA File Number	13AX04000018 AM23
Licence No and Date	1311001165/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm : “The Export/Import Status of all the Advance Authorizations issued to the firm". The case stands deferred to 24.08.2023.	

Case No.	37 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00000319AM23
RA File Number	13AX04000020 AM23
Licence No and Date	1311001166/19/04/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm : “The Export/Import Status of all the Advance Authorizations issued to the firm”. The case stands deferred to 24.08.2023.	

Case No.	38 / NC/6/MEET/Jun/202324/4				
Case Status	Case Approved				
Party Name	BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023				
HQ File Number	HQRNORM APPLY 00000353AM23				
RA File Number	03AX04000241 AM23				
Licence No and Date	0311014029/20/04/2022				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide mail dated 28.06.2023 allowing the following inputs;					
Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	Tea Extract	20000 Kgs	1	BHE DH Dust	82400 Kgs
2	Tea Extract	20000 Kgs	2	Black Tea Wonosari BMC	82400 Kgs

RA may take suitable consequential action accordingly.

Case No.	39 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00000448AM23
RA File Number	13AX04000029 AM23
Licence No and Date	1311001179/27/04/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm : “The Export/Import Status of all the Advance Authorizations issued to the firm". The case stands deferred to 24.08.2023.	

Case No.	40 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	SAMURAI TRADEX
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00000449AM23
RA File Number	13AX04000030 AM23
Licence No and Date	1311001180/27/04/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek the following information from the firm : “The Export/Import Status of all the Advance Authorizations issued to the firm". The case stands deferred to 24.08.2023.	

Case No.	41 / NC/6/MEET/Jun/202324/4				
Case Status	Case Approved				
Party Name	LIV LONG NUTRACEUTICALS LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023				
HQ File Number	HQRNORM APPLY 00000835AM23				
RA File Number	10AX04000053 AM23				
Licence No and Date	1011001110/18/05/2022				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide F.No. 14/10/2023-ED dated 10.07.2023 allowing the following inputs;					
Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	Zingy Orange (turmeric Extract Health drink powder 300 gm x 5000 tubs)	1500 Kgs	1	Inulin	1391 Kgs
RA may take suitable consequential action accordingly.					

Case No.	42 / NC/6/MEET/Jun/202324/4				
Case Status	Case Approved				
Party Name	LT FOODS LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023				
HQ File Number	HQRNORM APPLY 00001450AM23				

RA File Number		05AX04000814 AM23			
Licence No and Date		0511013264/17/06/2022			
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide F.No.14/09/2023 dated 08.07.2023 allowing the following inputs;					
Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	Hyderabadi Biryani Kit	200000.000 SETS (SET)	1	Whole Milk Powder	741 Kg
			2	Boxes (Packing Material)	As per Packaging Policy
2	Lucknowi Biryani Kit	100000.000 SETS (SET)	3	Whole Milk Powder	722 Kg
			4	Boxes (Packing Material)	As per Packaging Policy
RA may take suitable consequential action accordingly.					

Case No.	43 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00001595AM23
RA File Number	05AX04000815 AM23
Licence No and Date	0511013373/22/06/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is	

under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 24.08.2023.

Case No.	44 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00001809AM23
RA File Number	03AX04001986 AM23
Licence No and Date	0311016037/01/07/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 24.08.2023.	

Case No.	45 / NC/6/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	NUTRAGEN BIO ACTIVES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00002162AM23
RA File Number	10AX04000125 AM23
Licence No and Date	1011001273/20/07/2022
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide mail dated 10.07.2023 allowing the following inputs;	

Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	CAPSICUM OLEORESIN	6667.000 Kg	1	CAPSAICIN POWDER	471 Kg
RA may take suitable consequential action accordingly.					

Case No.	46 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00002300AM23
RA File Number	31AX04000060 AM23
Licence No and Date	3111001588/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.08.2023.	

Case No.	47 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00002291AM23
RA File Number	07AX04000511 AM23
Licence No and	0711004776/27/07/2022

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.08.2023.	

Case No.	48 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00002290AM23
RA File Number	07AX04000512 AM23
Licence No and Date	0711004775/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.08.2023.	

Case No.	49 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00002289AM23
RA File Number	07AX04000483 AM23
Licence No and Date	0711004774/27/07/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 24.08.2023.

Case No.	50 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00002524AM23
RA File Number	10AX04000141 AM23
Licence No and Date	1011001299/08/08/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 24.08.2023.

Case No.	51 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	SENSO FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00002723AM23
RA File Number	24AX04000124 AM23
Licence No and Date	2411001798/22/08/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm alongwith DL reply is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 24.08.2023.

Case No.	52 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00002741AM23
RA File Number	05AX04001387 AM23
Licence No and Date	0511014417/23/08/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 24.08.2023.

Case No.	53 / NC/6/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	NUTRAGEN BIO ACTIVES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00002888AM23
RA File Number	10AX04000150 AM23
Licence No and Date	1011001326/01/09/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email

dated 10.07.2023 allowing the following inputs;

Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	CAPSICUM OLEORESIN	13335.000 Kg	1	CAPSAICIN POWDER	943 Kg

RA may take suitable consequential action accordingly.

Case No.	54 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	AFFLATUS INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM REVIW00000918AM24
RA File Number	05AX04001784 AM23
Licence No and Date	0511014935/21/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	55 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	GCOOP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00003321AM23
RA File Number	04AX04000434 AM23
Licence No and	0411004013/23/09/2022

Date	
Norms Committee Decision: NC considered the case as per agenda and on the basis of the comments of Tech.2 decided to call the representative of the firm for PH in the next meeting to understand the manufacturing process, wastage generated at each stage etc. and seek following clarifications: 1. What is the structural difference between Import and Export Items? 2. How the imported Ganoderma Polysaccharide is converted to G. Luci Fruit body 100%. Technical literature and composition may be furnished. 3. Whether the process involves chemical modification. Technical details may be provided. 4. Indigeneous components used in the process. The case stands deferred to 24.08.2023.	

Case No.	56 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	SUDEEP NUTRITION PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00003632AM23
RA File Number	34AX04000320 AM23
Licence No and Date	3411002888/11/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.08.2023.	

Case No.	57 / NC/6/MEET/Jun/202324/4
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Case Status	Case Deferred
Party Name	DRY BLEND FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00003720AM23
RA File Number	05AX04001947 AM23
Licence No and Date	0511015304/14/10/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 24.08.2023.	

Case No.	58 / NC/6/MEET/Jun/202324/4
Case Status	Case Rejected
Party Name	RIGHT HEALTH PLATTER PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00004420AM23
RA File Number	04AX04000661 AM23
Licence No and Date	0411004473/17/11/2022
Norms Committee Decision: NC considered the case as per the agenda and noted that Para 4.03 of FTP, 2023 which states that “Advance Authorisation is issued to allow duty free import of input, which is physically incorporated in export product (making normal allowance for wastage). In addition, fuel, oil, catalyst which is consumed / utilized in the process of production of export product, may also be allowed”. The Committee was of the view that the duty free input, i.e., “Sweet Whey Feed” are not physically incorporated in the export items, i.e., “<i>Organic Skimmed Milk Powder</i>” and “<i>Organic Ghee</i>”. The inputs are being fed to the animals from whom the milk is derived and converted into <i>Skimmed milk powder/Ghee</i> and no direct relationship between import inputs & export items is established. Therefore, the essential condition under Para 4.03 of FTP, 2023 of Advance Authorization Policy is not met. The Committee	

therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take subsequent consequential action accordingly.

Case No.	59 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	SYNTHITE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00004677AM23
RA File Number	10AX04000209 AM23
Licence No and Date	1011001474/29/11/2022

Norms Committee Decision:

NC considered the case as per agenda and noted the firm's request furnished through email dated July 5, 2023 regarding its unavailability to attend PH and requested to reschedule it. The Committee decided to call the representative of the firm in upcoming NC meeting.

The case stands deferred to 24.08.2023.

Case No.	60 / NC/6/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	DIVAY HYGIENE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00004716AM23
RA File Number	33AX04000081 AM23
Licence No and Date	3311000987/30/11/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech. (NL) furnished vide email dated 10.07.2023 allowing the following inputs;

Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	Ammy Kool Kids Diapers (5000000 NOS)	150623.0 Kgs	1	Non Woven (10-22 GSM)	61207.0 Kgs
			2	Super Absorbent Polymer(SAP)	34625.0 Kgs
			3	GI Fluff Pulp Untreated in rolls	41380.5 Kgs
			4	Hot Melt Adhesive	8787.0 Kgs
			5	Spandex	3003.0 Kgs

RA may take suitable consequential action accordingly.

Case No.	61 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	BOTANIC HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00004793AM23
RA File Number	09AX04000791 AM23
Licence No and Date	0911004080/02/12/2022
Norms Committee Decision: NC considered the case as per agenda and decided to call the firm for PH with a Sample product for a better understanding of the product, manufacturing process, wastage generated at various stages etc. The case stands deferred to 24.08.2023.	

Case No.	62 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00004839AM23
RA File Number	30AX04000400 AM23
Licence No and Date	3011002883/06/12/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority,i.e. MoFPI: “Clarification on the export items specifications i.e, buyer's specifications.” The case stands deferred to 24.08.2023.	

Case No.	63 / NC/6/MEET/Jun/202324/4				
Case Status	Case Approved				
Party Name	NUTRAGEN BIO ACTIVES				
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023				
HQ File Number	HQRNORM APPLY 00005279AM23				
RA File Number	10AX04000230 AM23				
Licence No and Date	1011001526/26/12/2022				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide email dated 10.07.2023 allowing the following inputs;					
Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	CAPSICUM OLEORESIN	13335.000 Kg	1	CAPSAICIN POWDER	943 Kg

RA may take suitable consequential action accordingly.					

Case No.	64 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	LT FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00006052AM23
RA File Number	05AX04003122 AM23
Licence No and Date	0511017140/02/02/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 24.08.2023.	

Case No.	65 / NC/6/MEET/Jun/202324/4
Case Status	Case Rejected
Party Name	NEW CENTURY SOFA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00006745AM23
RA File Number	31AX04000344 AM23
Licence No and Date	3111002061/03/03/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm vide email dated 07.07.2023 has informed that due to a change in business circumstances, it has decided not to proceed with further imports and wishes to withdraw the application	

as the same is not required. The Committee considered the request of the firm and decided to withdraw the application from the agenda with direction to the firm to pay Customs duty and applicable interest on **partial imports** for regularization of the case.

RA may take subsequent consequential action accordingly.

Case No.	66 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00000632AM24
RA File Number	05AX04000287 AM24
Licence No and Date	0511018658/08/05/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 24.08.2023.	

Case No.	67 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00001368AM24
RA File Number	NA
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 24.08.2023.

Case No.	68 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00001151AM24
RA File Number	10AX04000089 AM24
Licence No and Date	1011001836/26/05/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 24.08.2023.

Case No.	69 / NC/6/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	TTK HEALTHCARE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00001388AM24
RA File Number	07AX04000323 AM24
Licence No and Date	0711007811/08/06/2023

Norms Committee Decision:

NC considered the case as per agenda and based on the norms fixed on similar case of the firm in M.No.3 dated 20.06.2023, decided to fix the norms of the present AA

allowing the following inputs;

Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	Papad-Mixed rings (Snack Pellets)	78261.000 Kg	1	Potato Granule	18053.564 Kg

RA may take subsequent consequential action accordingly.

Case No.	70 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	AMAR FOOD PRODUCTS
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00001390AM24
RA File Number	24AX04000036 AM24
Licence No and Date	2411002436/08/06/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to seek the following information from the firm on the basis of the comments of the Technical Authority, i.e., CIFT;

1. The wastage occurring at different stages as per the given flow chart for the preparation of frozen imitation breaded crab claws/pincer need to be mentioned.
2. The production and consumption data for the last year need to be furnished for verifying the wastage claimed .

The case stands deferred to 24.08.2023.

Case No.	71 / NC/6/MEET/Jun/202324/4				
Case Status	Case Approved				
Party Name	TTK HEALTHCARE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023				
HQ File Number	HQRNORM APPLY 00001389AM24				
RA File Number	07AX04000324 AM24				
Licence No and Date	0711007814/08/06/2023				
Norms Committee Decision:					
NC considered the case as per agenda and based on the norms fixed on similar case of the firm in M.No.3 dated 20.06.2023, decided to fix the norms of the present AA allowing the following inputs;					
Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	Papad-Mixed rings (Snack Pellets)	66522.000 Kg	1	Potato Granule Emgranule 3364	15345.564 Kg
RA may take subsequent consequential action accordingly.					

Case No.	72 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00001409AM24
RA File Number	02AX04000147 AM24
Licence No and Date	0211004549/08/06/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is	

under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 24.08.2023.

Case No.	73 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	SARITA HANDA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00001428AM24
RA File Number	05AX04000614 AM24
Licence No and Date	0511019269/09/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	74 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00001508AM24
RA File Number	08AX04000407 AM24
Licence No and Date	0811008394/12/06/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm:	

“Status of all earlier licenses taken by the firm with Import/Export details.”

The case stands deferred to 24.08.2023.

Case No.	75 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00001507AM24
RA File Number	08AX04000408 AM24
Licence No and Date	0811008393/12/06/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: “Status of all earlier licenses taken by the firm with Import/Export details.” The case stands deferred to 24.08.2023.	

Case No.	76 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	M R AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00001506AM24
RA File Number	08AX04000406 AM24
Licence No and Date	0811008391/12/06/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm: “Status of all earlier licenses taken by the firm with Import/Export details.”	

The case stands deferred to 24.08.2023.

Case No.	77 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00001497AM24
RA File Number	05AX04000699 AM24
Licence No and Date	0511019291/12/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	78 / NC/6/MEET/Jun/202324/4		
Case Status	Case Approved		
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023		
HQ File Number	HQRNORM APPLY 00001476AM24		
RA File Number	24AX04000067 AM24		
Licence No and Date	2411002445/12/06/2023		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA on ' Net to Net basis ' on the basis of the comments of the Technical Authority, i.e. MoFPI, allowing the following inputs;			
Export Item	Quantity in MT	Import Item	Quantity in MT
Fennel Seed (Sterilised/Fennel Split/Fennel Ground)	50.00	Fennel Seeds	50.00

The firm is allowed to import 50.00 MT of Fennel Seeds at the initial stage. After completion of 50% of export the firm may submit application for further enhancement of import quantity.

The grade, quality & origin of imported Fennel Seeds should match with the Fennel seeds/Sterilised/ ground/splits exported.

Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions, wherever required, should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	79 / NC/6/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	SHREEJI AGRI COMMODITY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00001475AM24
RA File Number	24AX04000070 AM24
Licence No and Date	2411002444/12/06/2023

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on Net to Net basis , allowing the following inputs;

Sl.No.	Export Item Description	Qty of Export item	Sl.No.	Import Item Description	Qty Recommended
1	Corriander Ground/ Corriander Split/ Corriander Steralise	50.00 MT	1	Corriander Seeds	50.00 MT

The firm is allowed to import 50.00 MT of Corriander Seeds at the initial stage. After completion of 50% of export the firm may submit application for further

enhancement of import quantity.

The grade, quality & origin of imported Corriander Seeds should match with the Sterilised Corriander ground/splits exported.

Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions, wherever required, should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	80 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	VIRAL CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00001671AM24
RA File Number	24AX04000080 AM24
Licence No and Date	2411002456/15/06/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm:	
“Status of all earlier licenses taken by the firm with Import/Export details.”	
The case stands deferred to 24.08.2023.	

Case No.	81 / NC/6/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	JASMI HOME FURNISHINGS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jun/ 202324/ 4 and 13/07/2023
HQ File Number	HQRNORM APPLY 00001670AM24
RA File Number	04AX04000225 AM24
Licence No and Date	0411005558/15/06/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.